

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2

ITEM No.214
CP(IB)/24(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Rajesh Tarachand Sheth
(Personal Gaurantor)

.....Respondent

Order delivered on 14/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Advocate along with Mr. Jaimin R.
Dave, Advocate

For the Respondent :

ORDER

Since the issue of constitutional validity of provision relating to the insolvency of the Personal Guarantor is still pending before Hon'ble Supreme Court, matter stands adjourned.

List the matter on 22.11.2023

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)